

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 939 of 2020

IN THE MATTER OF:

Pankaj Vijayan **...Appellant**

Versus

Resolution Professional of Siddhi Vinayak Logistics Ltd. **...Respondent**

Present:

For Appellant: Mr. Pankaj Vijayan, Appellant in person.

For Respondent: Ms. Misha and Ms. Moulshree Shukla, Advocates.

O R D E R
(Through Virtual Mode)

02.11.2020: Shri Pankaj Vijayan – Appellant appearing in person prays for time to enable him to appoint counsel. Ms. Misha, Advocate appearing for the Respondent submits that the payment required to be made as per Schedule of Charges to the empanelled Advocate had already been made on 21st September, 2020. This factual position is not disputed by the Appellant appearing in person.

In view of this factual position, this appeal may not be maintainable. However, Appellant prays for two weeks' time to allow him to engage counsel so that he can project his grievance in a proper manner. The matter is adjourned at request of the Appellant, who is directed to provide complete set of appeal paper book to learned counsel for the Respondent No. 1 within three days.

List the matter 'for admission (fresh case)' on **19th November, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc